

ITEM NO.13

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).6763/2019

(Arising out of impugned final judgment and order dated 07-05-2019 in CRLA No.273/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BANWARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.104290/2019-EXEMPTION FROM FILING O.T. and IA No.104286/2019-EXEMPTION FROM SURRENDERING WITHIN TIME and IA No.104293/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-08-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Anurag Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner seeking adjournment, list the matter after two weeks.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER